

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1973**

**TO BE ANSWERED ON THE 20TH DECEMBER, 2023/ AGRAHAYANA 29, 1945
(SAKA)**

WELFARE OF THE CAPF PERSONNEL

1973 SHRI DEEPENDER SINGH HOODA:

Will the Minister of Home Affairs be pleased to state:

(a) the details of the Disability Pension entitlement in the CAPF, along with its criterion, as percentage of the total emoluments; and

(b) the details of the financial assistance to the dependants of Martyrs and other entitlements in the CAPF along with its criterion?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a): Disability Pension granted to Central Government civilian employees including CAPFs is governed by the Central Civil Services (Extraordinary Pension) {CCS(EOP)} Rules, 2023 if there is a causal connection between disablement of a Government servant and Government service. The extent of disability or functional incapacity under the CCS (EOP) Rules, 2023 is determined as under:-

| Sl. No. | Percentage of disability assessed by medical Board | Percentage to be reckoned for computation of disability element. |
|----------------|---|---|
| 1 | Up to 50% | 50% |
| 2 | More than 50% and up to 75% | 75% |
| 3 | More than 75% and up to 100% | 100% |

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The cases of death or disability have been classified under the aforesaid rules into four categories, on the basis of the circumstances in which death or disability takes place. Details are at Annexure-I.

(b): The details of financial assistance provided to the Next of Kins (NoKs)/ families of Central Armed Police Forces (CAPFs) and Assam Rifles (AR) personnel who sacrifice their lives for the nation are at Annexure-II.

Details of entitlement/criterion (category wise) of Disability Pension under CCS (EOP) Rules, 2023.

| Category | Circumstances | Disability pension to the Govt. servant. |
|----------|--|--|
| ‘A’ | The death or disability due to natural causes not attributable to Government service and there is no causal connection between the death or disablement of the Government servant and the Government service. | As per CCS (Pension) Rules 2021 (@ 50% of the emoluments) |
| ‘B’ | The death or disability due to following causes, which are accepted as attributable to or aggravated by Government service, namely:- (i) diseases contracted,- (a) because of continued exposure to a hostile work environment; or (b) on being subjected to occupational hazards or extreme weather conditions, resulting in death or disability; or (ii) accidents caused while on duty, not covered under Category ‘C’ or Category ‘D’. | For 100% disability, Disability Pension comprises a Service element @ 50% of the emoluments plus Disability elements @ 30% of the emoluments. For lower percentage of disability, the monthly disability pension shall be proportionately lower. |
| ‘C’ | Death or disability: (i) attributable to acts of violence by terrorists, extremists, anti-social elements, etc. at public places and not specifically targeted against the Government servant, including bomb blasts in public places or transport, indiscriminate shooting incidents in public, etc., whether in the performance of duty or otherwise; (ii) attributable to act of violence or attack by a fellow Government servant; (iii) due to riots or revolt by demonstrators or public servants, causing injuries to other Government servants who are employed in aid of the civil administration for quelling agitation; (iv) occurring while on duty in specified high altitude, inaccessible duty posts, etc. on account of natural disaster, extreme weather condition such as avalanche, snow storm, blizzards, flash floods or cloud burst or landslide, thunderstorm, lightning, extreme heat, sand storms in desert areas, etc. ; (v) occurring during rescue operations, e.g. fire-fighting, floods, storms, etc. | For 100% disability, Disability Pension comprises a Service element @ 50% of the emoluments plus Disability elements @ 30% of the emoluments. For lower percentage of disability, the monthly disability pension shall be proportionately lower. |

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| 'D' | Death or disability arising as a result of: (i) attack targeted against the Government servant by terrorists, extremists, anti-social elements, etc. ; (ii) action against terrorists, extremists, anti-social element, etc ; (iii) enemy action in international war or border skirmishes and warlike situations ; (iv) operation to evacuate Indian nationals from a war-torn foreign country ; (v) extremists acts, exploding of mines, etc., while on the way to an operational area or on return there from, kidnapping by extremists, training exercises with live ammunition, simulation drills such as real battle-like conditions created for war training exercises, rehearsals, etc. | For 100% disability, Disability Pension Comprises a Service Elements @ 50% of the emoluments plus Disability element @100% of the emoluments. . For lower percentage of disability, the monthly disability pension shall be proportionately lower. |
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The financial assistance provided to the Next of Kins (NoKs)/ families of Central Armed Police Forces (CAPFs) and Assam Rifles (AR) personnel who sacrifice their lives for the nation, *inter-alia*, include:-

- (i) The Central ex-gratia lump-sum compensation from Rs. 25 to 45 lakhs.
- (ii) Liberalized/Extraordinary Family Pension under Central Civil Services (Extra Ordinary Pension) Rules, 2023.
- (iii) All other normal service benefits viz, Death-cum-Retirement Gratuity (DCRG), Leave Encashment, Central Government Employees Group Insurance Scheme (CGEGIS), General Provident Fund (GPF), etc.
- (iv) Ex-gratia and other type of financial assistance from Risk/Welfare/Benevolent Fund of the Force concerned in accordance with the norms of the Fund.
- (v) Public contribution up to Rs. 25 lakhs (enhanced from 15 lakhs to 25 lakhs w.e.f 10-10-2023) by uploading names of such personnel on 'Bharat ke Veer' online portal. Additional financial assistance of Rs.10 lakhs to parents of married deceased personnel from 'Bharat ke Veer' Corpus.
- (vi) Insurance coverage under CAPF Salary Package Scheme.
- (vii) Issuance of 'Operational Casualty Certificate' entitling NoKs to certain benefits viz., Air and Rail travel fare concession and allotment of retail petroleum outlet.
- (viii) Quota for wards for admission to MBBS and BDS Courses.
- (ix) Scholarship under Prime Minister Scholarship Scheme (PMSS) @ Rs.3000/- per month for girls and @ Rs.2500/- per month for boys.
- (x) Compassionate appointment to the eligible dependents in accordance with the Government instructions.
- (xi) Payment of compensation/assistance by some States/Union Territories as per their rules.